

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1191  
ANSWERED ON:17.08.2012  
ADOPTION OF CHILDREN  
Devappa Anna Shri Shetti Raju Alias

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the number of children adopted by Indians and foreigners, sex ratio-wise, State-wise, Country-wise respectively during the last three years and the current year, year-wise;
- (b) the criteria/rules followed for adoption of a child;
- (c) whether the adoptions being carried out by the registered agencies are consistent with existing rules/guidelines for adoption;
- (d) if so, the details thereof along with the steps taken to protect them from exploitation after adoption;
- (e) whether the Government proposes to simplify the adoption procedure and rules; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): Country-wise details of the number of children placed in inter-country adoptions during the period 2009-2012 (upto June, 2012) is at Annex-A. State-wise number of children placed in inter-country and in-country adoptions during the period is at Annex-B. Gender-wise details of the number of children placed in inter-country and in in-country adoptions during the period are at Annex-C. All figures are as reported by adoption agencies to Central Adoption Resource Authority (CARA). Sex ratio-wise data for in-country adoptions is not maintained in Central Adoption Resource Authority.

(b) to (f): The Ministry of Women and Child Development has revised the adoption guidelines and notified 'Guidelines Governing Adoption of Children 2011' on 27th June, 2011 to further streamline the adoption procedures. The criteria and procedures to be followed for adopting a child through Specialized Adoption Agencies are laid down in these Guidelines, which are based on the Juvenile Justice Act, 2000 and Hague Convention on Inter-country Adoption of which India is a signatory. All adoption agencies are required to follow the provisions of the Guidelines and appropriate action is taken by State Governments/UT Administrations/Central Adoption Resource Authority (CARA) as the case may be against the defaulting ones. To ensure the best interest of the child, these Guidelines provide that an orphaned, abandoned or surrendered child has to be declared legally free for adoption by a Child Welfare Committee before the child is proposed for adoption. Further, before placing the child with a family, a detailed Home Study Report is prepared to assess the suitability of parents to adopt. The final adoption order is passed by the Competent Court. To safeguard the interest of the adopted child, the adoption guidelines provide for post-adoption follow-up by adoption agencies for period of two years after adoption.